

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12678-12679/2021

(Arising out of impugned final judgment and order dated 15-03-2021 in MFA No. 102788/2020 15-03-2021 in MFA No. 102789/2020 passed by the High Court of Karnataka Circuit Bench at Dharwad)

TAMMINEDI RAMAKRISHNA ETC.

Petitioner(s)

VERSUS

N. JAYALAKSHMI

Respondent(s)

(FOR ADMISSION and I.R. and IA No.100878/2021-EXEMPTION FROM FILING O.T. )

Date : 23-08-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HEMANT GUPTA  
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Basavaprabhu S. Patil, Sr. Adv.  
Mr. Anirudh Sangneria, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Mr. Patil, learned senior counsel appearing for the petitioner argued that the defendant has no right to seek injunction in view of Order XXXIX Rule 1(c) of the Code of Civil Procedure, 1908 in a suit filed by the Petitioner.

Let notice be issued returnable within two weeks.

Dasti, in addition, is also permitted.

(SWETA BALODI)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)